

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 80/(MAH)/2014
CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

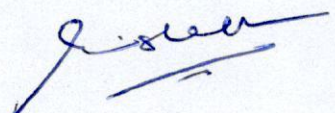
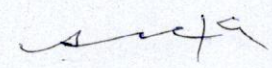
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2016

NAME OF THE PARTIES: Smt. Saroj Lokhande
V/s.
M/s. Nigo's Properties Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Rishikesh Soni,	Advocate	
2	Rishabh Jagani	Advocate DCA Legal for Petitioner.	
3	Dr S.K. Taneja	PCS for R-1 Complain	

Order

CP No. 80/397-398/CLB/MB/MAH/2014

On CA No.288/2014 filed by the Petitioner side, the Respondent side is directed to file reply within 10 days hereof.

On the submissions made by the Respondent Counsel stating that P35 was not alive even on the date of filing the Company Petition because he passed away on 15.3.2014.

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In reference to the same, this Bench hereby issues notice to the Petitioners' Counsel to explain as to how this Petition could be filed on behalf of a dead person, because the Advocate appearing on behalf of such Petitioner is not supposed to file it on behalf of a dead person.

As to LR Application filed by the petitioners' counsel and explanation sought in relation to making dead person as party to the proceeding, list this matter for hearing on 20.1.2017.

For the pleadings are complete in the main petition, list this matter for hearing on 1.2.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)